

F.NO.404/103/77-ITCC
GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING

NEW DELHI: THE 11th May, 1977.

NOTIFICATION
(INCOME-TAX)

NO.1770(F.NO.404/103/77-ITCC) : In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961) and in supersession of the Notification No.1136(F.NO.404/94/75-ITCC) dated 21.10.1975 and 1165(F.NO.404/94/75-ITCC) dated 19.12.1975 of the Government of India in the Department of Revenue and Banking, in the Central Government hereby authorises Shri R.Narasimhan and Shri N.Syed Abdul Razaq who are gazetted officers of the Central Government to exercise the powers of Tax Recovery Officer under the said Act, with effect from the dates they take over charge of Tax Recovery Officers.

SD/-
(H.Venkataraman)

Deputy Secretary to the Government of India

To

The Manager,
Government of India Press,
New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-I, Madras.
2. All Directors of Inspection including DI(O&S), New Delhi.
3. The Comptroller and Auditor General of India, New Delhi.
4. The Chief Secretary, Govt. of Tamil Nadu, Madras.
5. The Accountant General, Tamil Nadu, Madras.
6. The Ministry of Law, Joint Secretary & Legal Adviser, New Delhi.
7. The Bulletin Section.
8. Guard File
9. The Director, IRS(DT) Staff Training College, Nagpur.

Sd/-
(H.Venkataraman)

Deputy Secretary to the Government of India

AUTHORISED FOR ISSUE

(S.C. PRASAD)

HINDI OFFICER (ADMN.)
DIRECTORATE OF INSPECTION (RSAP).

* SHARMA *

28/5/77.

NO.CC/ITCC/1713/396/RSP/77.

GOVERNMENT OF INDIA